

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court-II**

**Item 16
COCP No.7/2023
In
CP(IB) No.135/Chd/Pb/2019
(Admitted)
Under Sections 425, CA 2013**

In the matter of:-

Jammu & Kashmir Bank Ltd.

...Petitioner/Financial Creditor

Vs.

Bharat Papers Ltd.

..Respondent/Corporate Debtor

Present:- Dr. Rajansh Thukral, Advocate for the RP.

COCP No.7/2023

This is an application for contempt under Section 425 of the Companies Act r/w Section 12 of the Contempt of Court Act, 1971. Counsel for the contemnor is present today and prayed for 10 days time to examine the matter and take steps for making compliance of following:-

- (1) Filing the claim with an application for condonation of delay.
- (2) Counsels to instruct the contemnor to encash the FDs and handover the FDs precedents to respondent No.2 who in turn will pay the same to the applicants.

At the request of learned counsel for the contemnor, post this matter on 19.09.2023.

Sd/-

Sd/-

**(Umesh Kumar Shukla)
Member (Technical)**

**(Dr. P.S.N. Prasad)
Member (Judicial)**

August 29, 2023
Priyanka